

ITEM NO.38

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8760/2018

[Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

R. JUSTICE SATISH CHANDRA SHARMA] FOR
ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T.
and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(Crl) No. 6910/2019 (II)

Date : 05-05-2026 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Mudit Sharma, AOR
Ms. Nandini Sharma, Adv.
Mr. Shashank Shekhar Pandey, Adv.
Mr. Ritesh Dhyani, Adv.

Mr. Kamendra Mishra, AOR
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Vaidruti Mishra, Adv.
Ms. Aditi Mishra, Adv.

For Respondent(s) :Mr. Sidharth Luthra, Sr. Adv.
Mr. Satwik Misra, Adv.
Ms. Gunjan Dogra, Adv.
Ms. Devashree, Adv.
Mr. Karl P. Rustomkhan, Adv.
Mr. Suhail Ahmed, Adv.
Mr. Parv Arora, Adv.
Ms. Asees Kaur, Adv.
Ms. Udit Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Arguments concluded.
3. Judgment reserved.
4. Written submissions, if any, be filed within one week.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)